



Government of Jammu & Kashmir
Social Welfare Department
Civil Secretariat, Srinagar.

NOTIFICATION

Srinagar, the 2nd September, 2019.

SRO 518.- In exercise of the powers conferred by section 23 of the Jammu and Kashmir Reservation Act, 2004, the Government hereby make the following amendments in the Jammu and Kashmir Reservation Rules, 2005; namely:-

(1) In rule-2.-

(i) after clause (iii), the following clause shall be inserted;

“(iiia) “Areas adjoining the International Border” means areas declared as such by the Government from time to time”.

(ii) after clause(ix), the following clause shall be inserted:

“(ixa) “Economically Weaker Sections (EWSs)” means persons:-

- (i) Who are not covered under the scheme of reservation for SCs, STs, and Socially and Educationally Backward Classes as defined under clause(m).clause (n) and clause (o) of section 2 of the Act;
- (ii) Whose family has gross annual income below Rs. 8.00 lakh (Rupees eight lakh only) and;
- (iii) Whose family does not possess other assets as specified in proviso to clause (viii) of rule 21.”

(2) In rule-4.-

(i) For the words & sign “areas adjoining Line of Actual Control (ALC)” appearing in sub-clause (ii) of clause (c), the words and sign “ areas adjoining Line of Actual Control(ALC)/International Border” shall be substituted.

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(ii) After clause (c), the following clause shall be inserted:-

“(ca)	Economically Weaker Sections (EWSs)	10%”
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(3) Sub-rule(1) of rule 5 shall be substituted by the following:

“(1) With a view to giving effect to the reservation here in before provided in this part, the appointing authority shall, in respect of each service, class, category and grade in the services and posts under the State, maintain a roster of 100 vacancies in the form given hereinafter:

1	Open Competition
2	Backward Area
3	Scheduled Caste
4	Open Competition
5	Open Competition
6	Scheduled Tribe
7	Backward Area
8	Open competition
9	Economically Weaker Section
10	Line of Actual Control/International Border
11	Open Competition
12	Backward Area
13	Open Competition
14	Open Competition
15	Scheduled Caste
16	Scheduled Tribe
17	Backward Area
18	Open Competition
19	Economically Weaker Section
20	Open Competition
21	Open Competition
22	Backward Area
23	Open Competition
24	Open Competition
25	Open Competition
26	Scheduled Tribe
27	Scheduled Caste
28	Backward Area
29	Economically Weaker Section
30	Open Competition

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(ii) After clause (c), the following clause shall be inserted:-

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(3) Sub-rule(1) of rule 5 shall be substituted by the following;

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1	Open Competition
2	Backward Area
3	Scheduled Caste
4	Open Competition
5	Open Competition
6	Scheduled Tribe
7	Backward Area
8	Open competition
9	Economically Weaker Section
10	Line of Actual Control/International Border
11	Open Competition
12	Backward Area
13	Open Competition
14	Open Competition
15	Scheduled Caste
16	Scheduled Tribe
17	Backward Area
18	Open Competition
19	Economically Weaker Section
20	Open Competition
21	Open Competition
22	Backward Area
23	Open Competition
24	Open Competition
25	Open Competition
26	Scheduled Tribe
27	Scheduled Caste
28	Backward Area
29	Economically Weaker Section
30	Open Competition

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31	Open Competition
32	Open Competition
33	Backward Area
34	Open Competition
35	Open Competition
36	Scheduled Tribe
37	Open Competition
38	Backward Area
39	Scheduled Caste
40	Economically Weaker Section
41	Open Competition
42	Open Competition
43	Backward Area
44	Open Competition
45	Line of Actual Control/International Border
46	Scheduled Tribe
47	Open Competition
48	Backward Area
49	Social Caste
50	Economically Weaker Section
51	Schedule Caste
52	Open Competition
53	Backward Area
54	Open Competition
55	Open Competition
56	Scheduled Tribe
57	Open Competition
58	Backward Area
59	Open Competition
60	Economically Weaker Section
61	Open Competition
62	Open Competition
63	Scheduled Caste
64	Backward Area
65	Open Competition
66	Scheduled Tribe
67	Open Competition
68	Open Competition
69	Backward Area
70	Economically Weaker Section
71	Open Competition
72	Open Competition

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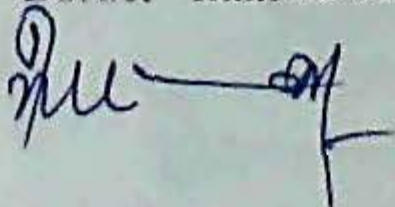
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73	Open Competition
74	Backward Area
75	Scheduled Caste
76	Schedule Tribe
77	Open Competition
78	Open Competition
79	Backward Area
80	Line of Actual Control/International Border
81	Economically Weaker Section
82	Open Competition
83	Open Competition
84	Backward Area
85	Open Competition
86	Scheduled Tribe
87	Open Competition
88	Open Competition
89	Scheduled Caste
90	Backward Area
91	Economically Weaker Section
92	Open Competition
93	Open Competition
94	Open Competition
95	Backward Area
96	Scheduled Tribe
97	Open Competition
98	Social Caste
99	Economically Weaker Section
100	Backward Area

(4) In rule-13.-

- (i) For the words & sign " Scheduled Castes, Scheduled Tribes and Socially and Educationally Backward Classes", the words & sign" Scheduled Castes, Scheduled Tribes, Socially & Educationally Backward Classes and Economically Weaker Sections (EWSs)" shall be substituted.
- (ii) For the words "Area adjoining Actual Line of Control" appearing in sub- clause (b) of clause (iii), the words and sign " Area adjoining Actual Line of Control/International Border" shall be substituted.

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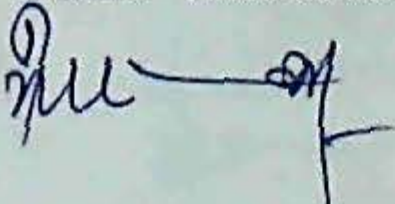


73	Open Competition
74	Backward Area
75	Scheduled Caste
76	Schedule Tribe
77	Open Competition
78	Open Competition
79	Backward Area
80	Line of Actual Control/International Border
81	Economically Weaker Section
82	Open Competition
83	Open Competition
84	Backward Area
85	Open Competition
86	Scheduled Tribe
87	Open Competition
88	Open Competition
89	Scheduled Caste
90	Backward Area
91	Economically Weaker Section
92	Open Competition
93	Open Competition
94	Open Competition
95	Backward Area
96	Scheduled Tribe
97	Open Competition
98	Social Caste
99	Economically Weaker Section
100	Backward Area

(4) In rule-13.-

- (i) For the words & sign " Scheduled Castes, Scheduled Tribes and Socially and Educationally Backward Classes", the words & sign" Scheduled Castes, Scheduled Tribes, Socially & Educationally Backward Classes and Economically Weaker Sections (EWSs)" shall be substituted.
- (ii) For the words "Area adjoining Actual Line of Control" appearing in sub- clause (b) of clause (iii), the words and sign " Area adjoining Actual Line of Control/International Border" shall be substituted.

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(iii) After clause (iii), the following clause shall be added;

"(iv)	Economically Weaker Sections (EWSs)	10%"
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(5) In rule-15.-

(i) In clause (i), for the number and sign "75 %" appearing against Open Merit Category, the number and sign "65%" shall be substituted.

(ii) For the words " Area adjoining Actual Line of Control" appearing in sub-clause (ii) of clause (c), the words & sign " Area adjoining Actual Line of Control/International Border" shall be substituted.

(iii) After sub clause (e) of clause (ii) the following clause shall be added;

"(f)	Economically Weaker Sections (EWSs)	10%"
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(iii) Proviso to rule 15 shall be substituted by the following;

"Provided that in case sufficient number of reserved seats are not available to accommodate all the reserved categories in a selection process, the available reserved seats shall be rotated in such a manner that all reserved categories get their due share in a phased manner. For the said purpose, the following running roster of 35 seats shall be maintained and followed till the same gets exhausted:-

1	Resident of Backward Area
2	Economically Weaker Section
3	Scheduled Tribe
4	Scheduled Caste
5	Resident of Backward Area
6	Economically Weaker Section
7	Resident of Area Adjoining Actual Line of Control/IB
8	Children of Defence Personnel/State Police
9	Resident of Backward Area
10	Economically Weaker Section
11	Scheduled Tribe
12	Scheduled Caste

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13	Resident of Backward Area
14	Economically Weaker Section
15	Social Caste
16	Scheduled Tribe
17	Resident of Backward Area
18	Economically Weaker Section
19	Candidates possessing outstanding proficiency in sports
20	Scheduled Caste
21	Resident of Backward Area
22	Economically Weaker Section
23	Resident of Area Adjoining Actual Line of Control (B)
24	Scheduled Caste
25	Resident of Backward Area
26	Economically Weaker Section
27	Children of Defence Personnel/State Police
28	Scheduled Caste
29	Resident of Backward Area
30	Economically Weaker Section
31	Scheduled Tribe
32	Resident of Backward Area
33	Economically Weaker Section
34	Resident of Backward Area
35.	Economically Weaker Section

(6) In rule 18.-

(i) For the words "Area adjoining Actual Line of Control" appearing in sub-clause (ii) of clause (a), the words & sign "Area adjoining Actual Line of Control/International Border" shall be substituted

(ii) After clause (a) of rule 18, the following clause shall be inserted,

"(aa)	Economically Weaker Sections (EWSs)."	District Magistrate/Addl District Magistrate/SDM /Tehsildar. In case of registered migrants of Kashmir, Relief Commissioner
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	(Migrants)."
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(iii) For the words "Area adjoining ALC" appearing in clause (g), the words & sign "Area adjoining ALC/International Border" shall be substituted.

(7) In sub-rule (1) of rule 19, for the word and sign " or VII", the signs and word " VII or VIIA" shall be substituted.

(8) In rule 21.-

(i) For the words "Area near the Line of Actual Control" appearing in clause (iii), the words & sign "Area near the Line of Actual Control /International Border" shall be substituted.

(ii) After clause (vii) of rule 21, the following clause shall be added:

"(viii) A person claiming benefits under the "Economically Weaker Sections (EWSs)" must establish that his family has gross annual income below Rs. 8.00 lakh (Rupees eight lakh only):

Provided that persons whose family owns or possesses any of the following assets shall be excluded from being identified as EWS, irrespective of the family income:-

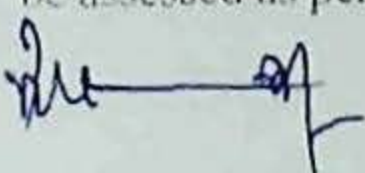
- (i) 5 acres of agricultural land and above;
- (ii) Residential flat of 1000 sq. Ft. and above;
- (iii) Residential plot of 100 sq. yards and above in notified municipalities;
- (iv) Residential plot of 200 sq.yards and above in areas other than the notified municipalities.

Explanation: Income shall include income from all sources i.e. salary, agriculture, business profession etc for the financial year prior to the year of application."

(9) In rule 22.-

(i) After the proviso to clause (ii) of rule 22, the following shall be added as 2nd proviso:

"Provided further that the income of persons belonging to EWSs shall be assessed as per clause (viii) of rule 21."

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(ii) For the words "area adjoining line of control" appearing in clause (iii), the words & sign "area adjoining line of control/International Border" shall be substituted.

(10) In rule 23, after the signs "XIV" the sign "XIVA" shall be added.

(11) In rule 24, for the words "Areas near the Line of Actual Control", the words & sign "Areas near the Line of Actual Control/International Border" shall be substituted.

(12) After Form "VII and XIV", the Forms "VIIA and XIVA" shall be inserted respectively.

This Notification shall come into force w.e.f 1st of November, 2019.

By order of the Government of Jammu and Kashmir.

Sd/-

(Rohit Kansal)IAS

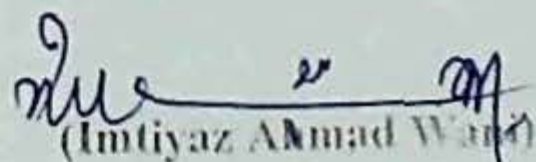
Principal Secretary to the Government,

No.-SWD/Res/04/2019

Dated:- 02.09.2019

Copy to the:-

1. All Financial Commissioners.
2. Director General of Police, J&K.
3. Principal Secretary to the Hon'ble Governor, J&K.
4. All Administrative Secretaries to Government, J&K.
5. Divisional Commissioner, Jammu/Kashmir/Leh.
6. All Deputy Commissioners, _____
7. Chairman, Board of Professional Entrance Examination, J&K.
8. Director, Information, J&K, Srinagar.
9. Secretary, J&K PSC/SSRB, Srinagar.
10. Special Secretary to Chief Secretary, J&K.
11. OSD to Advisor(s) to Hon'ble Governor, (K), (G), (S), (SK) & (F).
12. General Manager, Government Press, Srinagar with the request to publish the SRO in the next Government Gazette.
13. Secretary, J&K State Commission for Backward Classes, Srinagar.
14. P.S to Principal Secretary to Government, Social Welfare Department.
15. Stock file.
16. I/c Website.


(Imtiyaz Ahmad Wani)

Under Secretary to the Government,
Social Welfare Department